

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **19.03.2021** at **2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IA/299/2020 IN TCP/95/IB/2018
NAME OF PETITIONER : Regional Director Southern Region of
M/s. Surana Industries Ltd
NAME OF RESPONDENT : Ramakrishnan Sadasivan & 3 Others
SECTION : Sec 60(5) of IBC 2016

ORDER

Ld. Central Government Standing Counsel Mr. K.Ramanamoorthy for the Applicant, Mr. J.Manivannan, Advocate for R1/Liquidator and Mr. Surendar, Advocate for R4 are present through Video Conferencing Platform.

It is seen from the Order of this Tribunal dated 24.09.2020 which reflects that the Applicant was directed to confirm as to service of the Application upon the Respondent Nos. 2, 3, 5 to 8. However, even today the Applicant is unable to confirm the service of notice upon these Respondents and seeks for an opportunity to take notice afresh to these Respondents.

It is represented by the Ld. Advocate for Respondent No. 1 that the Counter has been filed questioning the very maintainability of the Application itself. In relation to R4, Ld. Advocate for R4 seeks time to file Counter.

It is also brought to the notice of this Tribunal that the typed set filed along with the Application has not been made available to the said Respondents and in the circumstances they are unable to file Counter(s) to this Application.



In relation to service of notice to the Respondent Nos. 2, 3, 5 to 8, a last opportunity of five (5) days is given to the Applicant.

Let typed set filed along with the Application be made available to the Ld. Advocate for the Respondent No.4 within a period of five (5) days from today. A proof of service in relation to the service of notice shall be duly filed before this Tribunal on or before the next date of hearing.

An opportunity of three (3) weeks time is given to the Respondent No.4 to file its Counter upon receipt of the copy of the typed set to the Application before this Tribunal.

Post this matter on **03.05.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

MS

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)